



2026:AHC:29202

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1747 of 2026

Hovindra

.....Petitioner(s)

Versus

Union Of India And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Lal Chandra Mishra
Counsel for Respondent(s)	:	Pramod Kumar Singh, A.S.G.I.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

The present writ petitioner has been filed for seeking following reliefs:

"I. Issue a writ, order or direction in the nature of Mandamus to direct the respondents to vacate one post of C.R.P.F. Constable in pursuance of order dated 05.01.2026 passed by this Hon'ble Court in Writ Petition No. 18595 of 2025 Hovindra Vs Union of India and three others, because the respondents declared the result on 15.01.2026, but till date no any selected candidates joined the service.

II. Issue any other suitable writ, order or direction as this Hon'ble Court may deem fit and proper under the facts and circumstances of the case.

III. Award to cost upon the Petitioner of the petition."

Post passing of the order dated 06.02.2026, instructions have been produced under the signatures of DIGP, GC, CRPF, Prayagraj dated 09.02.2026 containing a speaking order dated 06.02.2026.

Learned counsel for the writ petitioners seeks time to question the same.

Learned Standing Counsel has no objection.

Accordingly, the writ petition is **dismissed** as withdrawn with liberty to question the said order while filing a writ petition.

Instructions filed today are taken on record as marked as appendix A.

February 10, 2026

Ashu

(Vikas Budhwar,J.)